

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 217/MP/2022

Subject : Petition for reimbursement of Ash transportation charges in respect of Simhadri Super Thermal Power Station, Stage-II (1000 MW) in terms of the MoEF&CC, Government of India, notification dated 25.1.2016.

Petitioner : NTPC Limited

Respondents : APEPDCL & 11 others.

Date of Hearing : **22.2.2023**

Coram : Shri I.S. Jha, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri A.S. Pandey, NTPC
Shri Vivek Kumar, NTPC

Record of Proceedings

During the hearing, the representative of the Petitioner submitted that the present petition has been filed for reimbursement of ash transportation charges in Simhadri Super Thermal Power Station, Stage-II, in terms of the MOEF&CC, Notification dated 25.1.2016. He further referred to the judgment dated 1.12.2022 of APTEL in Appeal No. 25 of 2017 (filed by the Petitioner against the Commission's order dated 29.7.2016 in Petition No. 294/GT/2014 relating to tariff of the generating station for the period 2014-19), and submitted that since the expenditure claimed by the Petitioner towards Railway Siding work, had ben allowed, the Commission may permit the Petitioner, to file its revised calculations, in the present petition. The request of the Petitioner was allowed.

2. None appeared on behalf of the Respondents, despite notice. The representative of the Petitioner pointed out that in response to the reply filed by the Respondent TANGEDCO, the Petitioner has filed its rejoinder.

3. The Commission, after hearing the Petitioner, directed the Petitioner to file revised calculations, considering the judgment of APTEL (as in para 1 above), on or before **20.4.2023** after serving a copy to the Respondents. The Respondents shall file their replies on the same, by **7.5.2023**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by **17.5.2023**. The parties shall complete their submissions within the due dates mentioned and no extension of time shall be granted.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

